

(v) Construction of Garages, Quarters for Wild Life Wardens, Assistants Wild life Wardens and Drivers.

(vi) Five protection measures.

Migration of students from one state to Another

*481. SHRI NATVER LAL B. PARMAR: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that students who intend to migrate from one State to another are facing severe handicap because of some State following 10 plus 2 plus 3 pattern and others not adopting it;

(b) whether Government had fixed parity at each year of the 10 plus 2 plus 3 pattern so that easy migration of students from one State to another may be feasible;

(c) whether those students who had passed first year of the plus two in new pattern are entitled to seek admission in the first year class of a degree course in the States where the new pattern had not been adopted; and

(d) if so, the details thereof?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDER CHUNDER): (a) to (d). It will not be correct to say that students migrating from one State to another are facing severe handicaps, because some States have still not changed over to the 10+2 system of school education. Majority of the States/Union Territories have already adopted the 10+2 pattern (Annexure 'A'). As regards the others, it is hoped that following the recent Education Ministers' Conference's Resolution which has accepted the 12-year pattern of schooling, these States would also identify an appropriate plan for a smooth transition to the new pattern

of education in the larger interests of the students. However, during the transition period also, there is no need for anxiety since all the Boards of Secondary Education in the country have established, between themselves, a mutual equivalence for their secondary/higher secondary examinations. Migration of students studying in schools affiliated to one Board can easily seek admission in schools affiliated to other Boards, since the equivalences are well-known and where they are not known to the head of the institution, he always seeks a clarification from the Board.

As regards admissions at university/college stage, each university decides the parity of higher secondary classes for admission to degree classes. However, the Association of Indian Universities to which all universities are affiliated after due examination makes a suitable recommendation to the Universities for according recognition for purposes of admissions. The Association of Indian Universities has taken due note of the States where the 10+2 system has been introduced and States where the change-over to the new pattern has not taken place. Taking into account the reality of the situation and in the interests of ensuring that students who migrate from one State to another do not suffer, the Association has made the following recommendations to the universities:

(i) "The plus 2 stage of the Central Board of Secondary Education be treated in all States where this pattern of education is in vogue at par with the plus 2 stage;"

(ii) "In all States where the pattern of education is such as to require 14 years for the first Degree (11+3), the new plus two stage of Central Board of Secondary Education be treated as equivalent to a pass in the first year of the three year degree course

or for admission to the first year of the two years degree course."

Annexure A

The latest position regarding adoption of 10+2 structure of education by the States/Union Territories is as under:—

States/UTs which are having the 10+2 structure of school education are:—

1. Andhra Pradesh
2. Assam
3. Bihar
4. Gujarat
5. Jammu and Kashmir
6. Karnataka
7. Kerala
8. Maharashtra
9. Manipur
10. Meghalaya**
11. Nagaland**
12. Orissa
13. Sikkim
14. Tamil Nadu
15. Tripura
16. Uttar Pradesh
17. West Bengal
18. Arunachal Pradesh
19. A & N Islands
20. Chandigarh
21. Dadra and Nagar Haveli
22. Delhi
23. Goa, Daman and Diu
24. Lakshadweep
25. Mizoram**
26. Pondicherry

States likely to adopt the 10+2 structure from 1979-80 are:—

1. Haryana
2. Punjab

States which have agreed in principle to adopt the new structure but the final date is yet to be determined:—

1. Himachal Pradesh
2. Madhya Pradesh
3. Rajasthan

Operation Flood II Programme

*482. SHRI K. P. UNNIKRISHNAN:

SHRI VAYALAR RAVI:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to refer to the reply given to USQ No. 2077 on 31st July, 1978 regarding progress of Operation Flood II programme and state:

(a) which are the States covered under the Operation Flood II programme; and

(b) the norms and criteria fixed for covering the States under the programme?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) The States proposed to be covered by Operation Flood II are Assam, Andhra Pradesh, Bihar, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Karnataka, Maharashtra, Madhya Pradesh, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh and West Bengal. Further the States of Kerala, Orissa, Sikkim and Meghalaya will be covered under Centrally sponsored Dairy programme patterned along the same lines as Operation Flood II.

(b) The milk shed areas proposed to be covered in the fifteen Operation Flood II States have been selected on the basis of the recommendations of the Dairy Development Sub-group of the National Commission on Agriculture as best suited to modernised dairy production as a part of the local patterns of mixed farming.

**These States/UTs have 10 years school followed by two years Pre-University.